



2026:AHC:127128

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 15572 of 2026

Mo Aman Ansari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd Haris Khan, Tripti Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE MRS. VANI RANJAN AGRAWAL, J.

1. Heard Mohd. Haris Khan, learned counsel for the applicant and Sri Vijay Prakash Sahu, learned AGA for the State.

2. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.03 of 2026, under Sections 318(4), 61(2) BNS and Section 66D Information Technology Act, Police Station Cyber Crime Shamli, District Shamli, during pendency of the trial.

3. Contention of learned counsel for the applicant is that no money has been transferred in the bank account of the applicant and it is apparent from the charge-sheet itself that prosecution case against the applicant is weak, uncorroborated and based on conjectures. It is also submitted that all the alleged offences are punishable with maximum punishment of seven years and no recovery has been reflected from the possession of the applicant. It is further submitted that co-accused Surbhi Bhargava, has already been released on bail by trial court vide order dated 23.03.2026. It is further submitted that criminal history of the applicant has been duly explained. It is further submitted that charge sheet has been filed in the present case, therefore, there is no requirement of custodial interrogation. The applicant is a law abiding citizen and he is languishing in jail since 30.01.2026. In case, he is granted bail, he will not misuse the liberty of

bail and would cooperate in the trial proceedings.

4. Per contra, learned AGA opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

5. I have heard learned counsel for the parties and perused the record of the case.

6. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

7. Let the applicant- **Mo Aman Ansari**, involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.

iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

8. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

9. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Mrs. Vani Ranjan Agrawal,J.)

June 12, 2026

S.A.